

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. C.P. (IB)/830(MB)2023

IN THE MATTER OF

Indiabulls Housing Finance Limited

Vs

Poddar Housing And Development Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 23.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Mr. Rudra Deosthali (PH)
For the Respondent: Adv. Chintan Gandhi (VC)

ORDER

Adv. Chintan Gandhi appearing on behalf of the Respondent prays for one last opportunity to make an attempt to clear the dues. It is made clear that if the remaining amount is not paid, the parties be prepared to address the arguments on the next date. No further adjournment shall be granted. Adjourned to **29.04.2024.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)